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to ask his friend, Israel, to concede the demand of the Palestinians for a homeland? I would like to know whether this question will be taken up and if it is to be taken up, what will the hon. Minister say?

[2 DEC. 1977]

SHRI ATAL BIHARI VAJPAYEE: The Government's $polic_{\mathbf{V}}$ vis-a-vis West Asia is well-known and it is also known to the Government of United States of America. Our policy is based on certain principles and one of the principles is that those who have been uprooted from their hearths and homes should be allowed to go back and that they should have a homeland. I do not understand why my friend, Mr. Malaviya, is having misgivings.

SHRI HARSH DEO MALAVIYA: Because two hon. Members from your party have been critical of your stand.

Implementation of the Bonded Labour System (Abolition) Act, 1976

†369. SHRI SHRIKANT VERMA: † SHRI JAGAN NATH BHARDWAJ: SHRI DEORAO PATIL: SHRI BAPURAOJI MAROT-RAOJI DESHMUKH: SHRI LAKSHMANA MAHAPATRO:

Will the Minister of PARLIAMEN-TARY AFFAIRS ANDLABOUR be pleased to refer to the reply to Starred Question 122 given in Rajya Sabha on 17th June, 1977 state:

- (a) what is the present position in regard to the implementation of the Bonded Labour System (Abolition) Act, 1976 in each State;
- (b) what are the names of the States where the system still exists; and
- (c) what steps Government these taken to abolish the system in States?

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारंग सई): (क) से (ग) विवरण सदन की मेज पर रख दिया गया है। · 715

विवरण

राज्य सरकारों तथा संघ राज्य क्षेत्रों से यह अनुरोध किया गया था कि वे बन्धित श्रम पद्धति (उत्पादन) **ग्र**िधिनियम, 1976 के ग्रिधीन, जो 25 प्रक्तूबर, 1975 से लागु हुन्ना, ग्रंधिनियम के उपबन्धों का कार्यान्वयन सुनिध्चित कराने हेत् जिला मजिस्ट्रेट को यथा-म्रावण्यक मधिकार देने तथा उनके जिम्मे यथाश्रावश्यक कार्य लगाने, जिलो तथा उपमंडलों में सतर्कता समितिया गठित करने ग्रौर किसी भी कार्यपालक मजिस्ट्रेट को ग्रधिनियम के ग्रधीन ग्रयराधों की जांच करने हेत न्यायिक मजिस्ट्रेट के **प्रधिकार प्रदान करने के लिए समुचित** कार्यवाही करें लगभग ऐसी सभी राज्य सरकारों ने, जिन्होंने ग्रपने यहां बंधित श्रमिकों के विद्यमान होने की सूचना दी थी. ग्रधिनियम के ग्रधीन संवंधित प्राधि-कारियों को या तो अधिकार प्रदान कर दिए हैं या निर्देश जारी कर दिए है। कछ ऐसे राज्यों तथा मंघ राज्य क्षेत्रों ने भी, जिन्होने यह सूचित किया है कि उनके यहां कोई बंधित श्रम पद्धति नहीं हैं, ग्रधिनियम के ग्रधीन इस प्रकार की कार्य-वाही तथा सतर्कता समीतियां गठित की हैं ।

म्रब तक म्रान्ध्र प्रदेश, बिहार, गुज-रात. कर्नाटक, केरल, मध्य प्रदेश, उड़ीसा राजस्थान, तमिल नाडु ग्रौर उत्तर प्रदेश के राज्य सरकारों तथा मिजोरम के संघ राज्य क्षेत्र की सरकार ने ग्रपने यहां बंधित श्रम पहित विद्यमान होने की सूचना

[†]The question was actually on the floor of the House by Shri Shrikant Verma.

दी है। 31 ग्रक्तूबर, 1977 की स्थिति के अनुसार पत्येक राज्य में पता लगाए गए,

Cral Answers

मुक्त कराए गए तथा पुन: वसाए गए बन्धित श्रमिकों की संख्या इस प्रकार है: 🗳

बन्धित श्रमिकों की कुल संख्या

(31-10-77 की स्थिति के अनुसार)

-		٠			पता लगाए गए	मुक्त कराए गए	पुनः ब साए गए
1. ग्रान्ध्र प्रदेश	•	•			1,298	1,298	698
2. बिहार	•	•	•	•	2,562	2,301	613
3. गुजरात	•	•	•	•	42	. 42	42
4. कर्नाटक	•	•		•	64,040	64,040	4,668
5. उड़ीसा .	•	•	•	•	614	313	303
6. मध्य प्रदेश	•	•		•	1,612	1,500	33
7. केरल	V •	4	•		900	900	186
8. राजस्थान		•	•		6,000	5,580	2,496
9. तमिलनाडु		• •		•	2,882	2,882	2,363
10. उत्तर प्रदेश	•	٠	•	•	19,242	19,242	12,805
11. मिजोरम	,	• , .	. •	. •	3	3.	
-		जोड़ :			99,195	98,101	24,207

मुक्त कराए गए बंधित श्रमिकों को सरकारी विभागीय परियोजनास्रों में उपयुक्त रोजगार देकर, कृषि के लिए भूमि ग्रौर मकानों के लिए स्थान श्रांवटित करके तथा दूध देने वाले पश्यों, भेड़ों, बढ़ई-गीरों के ग्रौजारों ग्रादि की खरीद के लिए ऋण देकर पुनः बसाया जा रहा है । मुक्त कराए गए बन्धित श्रमिकों के बच्चों के लिए शिक्षा व होस्टलों में निशुल्क रहने की मुविधाग्रों की भी व्यवस्था की गई है। कलक्टरों को कृषि के प्रयोजनों

के लिए ऋण देने के ग्रधिकार दिए गए हैं। राष्ट्रीयकृत बैंकों ने इस प्रकार के श्रमिकों को रियायती दर पर ऋण भी दिए हैं । कलेक्टरों को ये निर्देश भी दिए गए हैं कि वे मुक्त कराए गए बन्धित श्रमिकों को चालू याजनान्नों तथा चाल् कार्यक्रमों (इन कायक्रमों में भूमि संरक्षण, सिंचाई कार्य श्रादिम जाति तथा हरिजन कल्याण कार्यक्रम भी शामिल हैं) श्रन्तर्गंत पुन. बसायें ।

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†[THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): (a) to (c) A statement is laid on the Table of the House.

Statement

The State Governments and Union Territories were requested to take appropriate action under the bonded Labour System (Abolition) Act, 1976 which came into force from October 25, 1975 to confer such powers and impose such duties on a District Magistrate as may be necessary to ensure that the provisions of the Act are properly carried out, to constitute Vigilance Committees in the Districts and Sub-Divisions and to confer powers of a Judicial Magistrate for the trial of offences under the Act on any Executive Magistrate. Nearly all the State

Governments which have reported the existence of bonded labour have their conferred powers or issued necessary instructions to the concerned authorities under the Act. Some of the States and Union Territories which have reported non-existence of bonded labour system have also taken similar action and constituted Vigilance Committees under the Act.

The State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Kerala, Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu and Uttar Pradesh and the Union Territory of Mizoram have reported the existence of bonded labour system so far. The latest available information about the number of bonded labourers identified freed and rehabilitated as on October 31, 1977 in each State is as follows:—

Total number of bonded labourers

(position as on 31-10-77)

									Identified	Freed	Reha- bilitated
ı.	Andhra Prades	sh .	•		•		•		1,298	1,298	698
2.	Bihar .								2,562	2,301	613
3.	Gujarat .						•		42	42	42
4•	Karnataka		•		′.	• •	* 3 💣		64,040	64,040	4,668
5•	Orissa .						•		614	313	303
6.	Madhya Prade	eşh .	•						1,612	1,500	33
7•	Kerala .								900	900	186
8.	Rajasthan	• •	•	•			•		6,000	5,580	2,496
_ 9•	Tamil Nadu		•	••	; .				2,882	2,882	2,363
10.	Uttar Pradesh	•	· ·	•			·	•	19,242	19,242	12,805
11.	Mizoram	•	* •	· · · .	•	•	•	•	3	3	5
٠. ،•	· · · · · · · · · · · · · · · · · · ·	ं. वर्ष्ट्र	Total	•	;` ₩.	•	· -		99,195	98,101	24,212

^{†[]} English translation.

Freed bonded labourers are being rehabilitated by providing them with suitable employment in Government Departmental projects allotment of agricultural lands, house sites, loans for purchase of milch animals, sheep, carpentry implements, provision of education and free hostel facilities to the children of the freed bonded labourers. Collectors have been authorised to issue loans for agricultural purposes. Loans have also been given by the Nationalised Banks at preferential rates of interest to such labourers. Collectors have also been directed to rehabilitate freed bonded labourers under the on-going schemes and programmes including those of soil conservation, irrigation works, tribal and harijan welfare programmes.]

श्री श्रीकान्त वर्मा: सभापति महोदय, 26 नवम्बर, को श्रम मंत्री जी ने अपने वक्तव्य में यह स्वीकार किया था कि बंधग्रा मजदूरों के संबंध में जो कान्न बनाया गया उस पर विभिन्न राज्यों में ठीक से अमल नहीं हो रहा है और उस पर राष्ट्रीय स्तर पर कोई कार्यवाही की जानी चाहिए। उसके बाद जो यह वक्तव्य दिया गया यह बिल्कुल हीला-हवाला है। ग्रीर ऐसा लगता है कि केवल दिवाने के लिए दिया गया है। इसमें कोई ठोस बात नहीं कही गयी है । मैं माननीय मंत्री महोदय से जानना चाहता हं कि क्या उन्होंने वंधुया मजदूरों के सही य्रांकड़े इकट्टा करने की कोशिश की है, क्योंकि 99195 की जो संख्या उन्होंने दी है तो इतने तो केवल मध्य प्रदेश में ही होंगे । ग्रौर यह ग्रांकड़े बंध्न्रा मजदूरों के जिल्कुल गलेत है ग्रौर झठे हैं। तो मेरा पहला सवाल यह है कि सही ग्रांकड़े इकट्ठा करने के लिए उनकी सरकार क्या प्रयत्न कर रही है ?

श्री लारंग सई: श्रीमन् जहां तक ग्रांकड़ों का प्रश्न है हम राज्यों की सर-कारों पर निर्भर रहते हैं ग्रीर उनसे जो

श्रांकड़े हमको प्राप्त होते हैं वहां के श्रांकड़े हम ने यहां रखे हैं। जहां तक माननीय सदस्य का यह कहना है कि इस संबंध में कोई कार्य नहीं हुग्रा है ग्रौर यह केवल हीला-हवाला है, मेरा निवेदन है कि ऐसा नहीं है । बंधुग्रा मजदूरों की प्रथा को समाप्त करने के लिए केन्द्रीय सरकार भी प्रयत्नशील है ग्रौर ग्रभी राज्यों के श्रम मंत्रियों का एक सम्मेलक हन्ना था उसमें श्रम मंत्रीजी ने उनको फिर कहा है कि ग्राप श्र<mark>पने</mark> राज्यों में इस का श्रौर पता लगायें कि यदि कहीं पर भी इस तरह के मजदूर पाये जाते हैं तो उस प्रथा को समाप्त करने के लिए सम्ती के साथ कार्यवाही की जाय, ऐसा उन लोगों से निवेदन किया गया है।

श्री श्रीकान्त वर्मा: सभापति महोदय, माननीय मंत्री जी शायद नये हैं इसलिए मैं उनसे ज्यादा बहस नहीं करना चाहता। श्रम मंत्री जी यहां मौजद हैं भ्रौर 99195 की जो संख्या यहां दी गयी है उसमें केवल 24207 व्यक्तियों पुनर्वास किया गया है । इसके बावजुद मंत्री महोदय कह रहे हैं कि वडी भरी तादाद में पनर्वास किया गया है । बडे शर्म की वात है कि सरकार को सत्ता में ग्राये 8 महीने हो गए ग्रीर जो लोग 800 साल से गुलामी में रह रहे हैं उन के पुनर्वास के लिए कुछ भी नहीं किया गया है, उनके संबंध में वक्तव्य बाहर गोल मोल दिए जाते हैं ग्रीर यहां भी एक मंत्री जी ने उठ कर कहा कि बहुत कुछ किया गया है । यह उन तमाम गरीब लोगों के साथ मखौल है । खद मंत्री जी भ्रादिवासी इलाके के रहने वाले हैं जहां सबसे ज्यादा बंधुन्ना मजदूर रहते हैं तो इस तरह से उनको जवाव नहीं देना चाहिए। मैं उनसे चाहता हं कि इस सम्बन्ध में क्या भूमि सुधार किया जाएगा जिससे कि भृमि

33 सुधार के तमाम पहलुक्षों को सरकार ध्यान में रखेगी जसा कि खद गृह मंत्रालय के मंयुक्त सचिव श्री ब्रह्मदत्त ने कहा है कि जब तक समस्त पहलुओं को दिष्टि में नहीं रखा जाता तव तक इनका हल नही। क्या मंत्री जी तमाम कलेक्टरों क्रौर ब्राफिसरों के विरुद्ध दण्ड विधान करेंगे ? विश्व विश्व करेंगे ?

श्री लारंग सर्ड : श्रीमन प्रनर्वास का प्रक्त बंध्या मजदूरों के लिए एक बहुत ही नाजुक प्रश्न है । माननीय सदस्य का यह कहना सही है कि इस प्रकार के बंधमा मजदूर जिन इलाकों में ज्यादा संख्या में है, मैं वहीं का हूं। श्रीमन, मैं ग्रन्छी तरह मे जानता हं कि उनको जमीन देदेने माव से ही उनके पूनर्वास का सारा काम नहीं हो जाएगा, इसमें कठिनाई है । श्रीमन्, बंध्य्रा मजदूरों के पास काई ऐसी पूजी नहीं रहती जिससे वह बैल बरीद सकें प्रौर जमीन खरीद सकें। केवल जमीन दे देने मात्र से उनका पन-र्वाम हो जाएगा, ऐसा नहीं है। उनके लिए कोई **भ्यवस्था** ग्रलग से के लिए राज्य सरकारे कदम उठाती हैं, कार्य करती हैं। इसमें यह बात सही है कि हो सकता है कि जिस रस्तार से काम होना चाहिए उसमें कमी है। हम प्रयास कर रहे हैं कि काम ज्यादा तेजी से हो

SHRI JAGAN NATH BHARDWAJ: Will the hon. Minister say categorically what concrete steps are being taken to rehabilitate about 74,000 labour which is not a small number?

श्रो लारंग सई: श्रीमन, बंधग्रा मज-दूरों को बसाने के लिए केन्द्र सरकार से जो निर्देश राज्य सरकारो को गया है. सरकारों ने भी उसके ग्रनमार राज्य निर्णय कर लिया है कि न केवल बंधुग्रा मजदूरो बन्कि जितन भी भूमिहीन लोग है सब को भूमि दी जाए। 1318 R.S.--2

SHRI JAGAN NATH BHARDWAJ: I want to know what concrete steps have been taken about bonded labour.

श्री लारंग सई: श्रीमन, बौडेड लेबर के संबंध में इनको प्राथमिकता दी गई है स्रौर कहा गया है कि सबसे पहले बधुन्ना मजदूरों को बुला कर उनका पूनर्वास किया जाए । इस प्रकार के सख्त निर्देश राज्य सरकारों ने भी अपने अधिकारियों को दिये हैं।

श्री देवराव पाटील: श्रीमन इसमें जो (ग) में पूछा गया है, उसमें यह बताया गया है कि इन राज्यों में इस पद्धति को समाप्त करने के लिए सरकार ने क्या कदम उठाये। उसका कोई जिक्र रिप्लाई में नहीं आया है। हर एक प्रान्त में जहां बौंडेड श्रमिकों की संख्या क्या है उसका जवाव गवर्नमेंट दिया उसके मताबिक -State-wise number of the bonded labour— is as follows: उसके मनाबिक उत्तर प्रदेश में 31 मई को जो फिगर दी है उसमें 31 हजार[े] बंध्या मजदूरों की संख्या दी गई है श्रीर 31 श्रवट्बर को जो संख्यादी गई है उसमे 19 हजार दिखाया गया है। इसका मतलब यह है कि गलत पता लगाया है। सभापति जी, इस मंबंध में जो एक्ट वना हम्रा है उसके मेलियेन्ट फीचर्स में सिर्फ यह बात ही नहीं है कि उनके पुनर्वास के लिए कोई साइट दे दी जाय बल्कि उनको इकनोमिक सहायता कितनी दी जाय स्रौर जनको कितनी सोशियल फैसिलीटीज जायें. उसका भी साफ-साफ उल्लेख किया गया है। Му Стряст

MR. CHAIRMAN: Be brief.

श्री देवराव पाटील : Very brief, Sir. जी. प्रश्न का है, इसलिए नही दिया गया हम लोग इस बारे में क्या कर सकते हैं। जवाब में यह भी नहीं बताया गया है कि

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tion.

के लिए स्टेटो कौन-सी मशीनरी है। इसके ग्रलावा to provide for the economic and social rehabilitation of the freed bonded la-इसके बारे में भी bour, क'र् गया है । उन लोगों को बताया कितने एडवान्स दिन गर्न, कितना उसका रिपेमेंट हुआ, उत्तका भी कोई जिक नही किया गया है। इसके ग्रजावा बो डेंड कर्ज के बारे में उन हो कोई कर्ज मिला या नही श्रीर इस बारे में फितने पैंडिंग मामले है. ितनी डिकियां है, इसका भी जिक नहीं किया गया है। यह भी नहीं बताया गया है कि कितने लेबरर्स की प्रोपर्टी को मनी-लेंडर्स द्वारा हथिया लिया गया है ऋंश कितनी प्रोपर्टी एटैच की

MR. CHAIRMAN: You can say straightway that all this information is not there. He will collect this information.

गई है, इसका भी जिक्त नहीं किया गया है। I want all this information. That is the

purpose for which I asked the ques-

श्री देवराव पाटील: मैं यह पूछना चाहता हूं कि एकट में जो प्रोविजन है श्रीए इम्म्लीमेंटेशन के बारे में जो बात कही गई है उसके संबंध में कोई इनकारमें शन नहीं दी गई है, इसलिए नै जानना चाहता हूं कि यह सूचना कब तक दी जाएगी ? इजके श्रलावा नै यह भी जानना चाहता हूं कि जिन स्टेटों में बोन्डेड लेबर नहीं हैं उन स्टेटों के नाम क्या है?

SHRI RAVINDRA VARMA: Sir, the hon. Member has a series of questions to ask. But we went by the question as was put to us, and that only said: "What steps Government have token to abolish the system in these States?" But if the very long list of items that he has now introduced about accounts, payments, what has been done about realisation etc. were given in that question, it would have been possible for us to answer them. But, perhaps, then

it might have been an unstarred question and he would not have had the chance to ask his questions. But he has raised some other points and I would like, with your permission, to answer them. First of all, he knows, as well as others too...

श्री देवराव पाटीत: : समापति जी, सवाल के (क) भाग में यह पूछा गया है कि प्रत्येक राज्य में बंधक श्रम पद्धति (उत्पादन) ग्राधिनियम, 1976 के कियान्वयन की पर्तमान स्थिति वया है ?

SHRI RAVINDRA VARMA: वर्तमान स्थिति के बारे में तो एक एनसाइक्लें-पीडिया प्रकाशित हो सकता है। सवाल में तो एनसाइक्लोपीडिया नही आ सकता है।

as the question of bonded Sir, as far labour itself is concerned... (Interruption) ... The hon. Member should please listen to the answer as well, I can understand his impatience, but we are equally impatient to see that the system is abolished. He should have the patience to listen to the answer. He raised the question about number of States in which we have no reports about the existence of bonded labour. Sir, to begin with, I would like to say, as my distinguished colleague said, that in this matter, we have to depend, to a large extent, on the State administrations, Sir, the States which have answered us and said that there is no bonded labour existing in their jurisdiction are-Meghalaya, Maharashtra-from which the hon. Member hails--Nagaland, Manipur, Tripura, Haryana, Pondicherry Andaman-Nicobar Islands, Lakshdweep, garh, Delhi, Dadar and Nagar Haveli, These are the States. But Sir the States can also have second thoughts and, perhaps some of them may identify bonded labour.

On the other question that he raised, I can tell him that a number of steps have been taken in this regard. Over 16,000 accounts have been opened

—he asked about the accounts—in various banks for rehabilitating bonded labourers and Rs. 2 crores have been provided under various schemes formulated by the banks for their rehabilitation.

श्री देवराव पाटील: महोदय, यू०पी० को जो फिगर 19 हजार...

MR. CHAIRMAN: You have taken much more time than necessary.

SHRIMATI LEELA DAMODARA MENON: In those States where action has already been taken to implement the Act, this bonded labour being away from the public eye, especially plantations, is the hon'ble Minister aware that there are starvation deaths? Therefore, may I know if the Government will constitute some investigating machinery to find out the plight of those areas where bonded labour have already severed their connections from their masters?

SHRI RAVINDRA VARMA: Wherever there is bonded labour this problem of identifying them becomes a major problem. Here, again, it is very necessary for us to secure the fullest co-operation of the administration at the lowest level as well as the voluntary organisations who are in a position to draw the attention of the existence of bonded labour either in a disguised form or in an overt form. About the question the hon'ble Member has raised as to what happens after identification and liberation is very important because in cases where the bonded labour has been identified but liberation has not taken place it is quite likely that such people are subjected to even greater indignities and difficulties. This is, therefore, a pressing problem and we are taking such steps as we can from here to ensure that the local administration takes such steps as are necessary to deal with the situation.

SHRI ABU ABRAHAM: May I know from the Minister why those who have been identified have not been freed

in many States? What is the reason for not taking action to free them?

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SHRI RAVINDRA VARMA: Sir, first, of all, I would like to say since the House is very much interested in this question that the major problem in this regard is not liberation after identification or their rehabilitation but the major problem is that of identification because of lack of information which enables us to spot them and then to liberate.

As far as this question of the difference in the numbers identified and the difference in the numbers liberated is concerned, when you identify a person who is under a system of bonded labour you can inform him of the fact that the law has set him free. But this information that the law has set him free and he is no longer in bondage is not adequate for him to act as a free agent because many times even after the information is received there is scepticism, there is inaction, there is unwillingness to face the consequence unless there is an economic assurance about his future. This is the reason why even when some bonded labourers who have been identified are informed of the fact that they are free and they are no longer in bondage there is some time lag between the two In cases we have repeatedly drawn the attention of the State Government to that the administrative fact machinery has a role to play. As the hon'ble House is aware, even section 372 of the I.P.C. makes it a punishable offence to hold any one in bonded Therefore, we have advised them in all such cases to launch penai action where bonded labour has been identified but not liberated. At the moment I do not have the figures of the number of cases where such actions have been taken.

श्री नागेश्वर प्रसाद शाही: श्रीमन् क्यों उत्तर प्रदेश का माला श्राया है, इस लिये मैं कर रहा हूं। उत्तर प्रदेश में मनी लैंडिंग का कानून बना दिया है कि बिना लाईसेंस के कोई मनी लैंडिंग नहीं कर सकता। मनी लैंडिंग के ग्रंतर्गत ही वज ह-लेवर सिस्टम चला था अब उतर प्रदेश में कोई भी वोडेंड-लेबर नहीं है। इसलिए मैं मंत्री महोदय से जानना चाहता हूं कि जी 19 हजार की फिगर उन्होंन दी है, उसके बारे में क्या वे एक सेम्पल सर्वे करायेंगे कि वह फिगर सही है या गलत है? नै यहां पर दावे के साथ कह सकता हूं कि ये फिगर गलत है।

SHRI RAVINDRA VARMA: Mr. Chairman, Sir...

SHRI K. K. MADHAVAN: Mr. Chairman, Sir, I should like to know

MR. CHAIRMAN: Please resume your seat. Are you a new Member? The Minister is replying.

SHRI RAVINDRA VARMA: We share the hon'ble Member's scepticism about the figures that have been given by us. There must be an adequate survey in this regard.

SHRI G. LAKSHMANAN: Sir, is the hon. Minister aware that a new system of bonded labour has come into exist ence for the past so many years? The previous Government did not take any action but I hope the present Government wili take some action. Kabuliwallahs or Pathans are doing money lending business in the whol? of India without licence—they thousands in number—and they making bonded labourers of the Central Government, State Government and public sector employees. So, what action does this Government propose to take?

SHRI RAVINDRA VARMA: Sir, in all cases where, as the law has defined "bonded labour", we can identify bonded labour, action will be taken.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Opening of a passport office in Bangalore

*362. SHRI MULKA GOVINDA REDDY: Will the Minister of EX TERNAL AFFAIRS be pleased to state:

- (a) what is the number of applications received from Karnataka for the issue of passports after the liberalisation of rules regarding issue of passports; and
- (b) whether there is any proposal under Government's consideration to open a passport office in Bangalore for the convenience of the applicants from Karnataka?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE): (a) Between 15 August 1977 and 15 November 1977, 6.512 applications for passports have been received from the State of Karnataka.

(b) The criterion for opening a passport office in a State is that atleast 30,000 applications must be received from it in a year. The number of passport applications received from Karnataka for the period I January 1977 to 15 November 1977 was 18,546. Government is keeping a continuous watch on the level of passport applications received from each State

Murder attempt on an Indian official in Kualalumpur

*363. SHRI JANARDHANA REDDY: Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a news item which appeared in the Hindustan Times of the 10th November, 1977 to the effect that an armed robber recently brokeinto the house of an official of the Indian High Commission in Kualelumpur and shot him in the arm and stomach;
- (b) if so, what are the details of the incident; and